

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

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**LOK SABHA**

**UNSTARRED QUESTION NO. 6427  
TO BE ANSWERED ON WEDNESDAY, THE 12th APRIL, 2017**

**Working of Courts during Vacation**

**6427. DR. BOORA NARSAIAH GOUD**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Chief Justice of India (CJI) has made an appeal for the judiciary to work during summer breaks;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether any consultation has been held with various High Courts regarding the same; and
- (d) if so, the details and the outcome thereof ?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P.P. CHAUDHARY)**

(a) to (d) The Chief Justice of India (CJI) has written a letter dated April 06, 2017 to the Chief Justices of all the High Courts requesting them to volunteer working for a few days during the vacation to ensure expeditious disposal of cases and "Access to Justice" to all.

In this regard, no consultation has been held with the High Courts to work during summer breaks, as no consultation is required.

